

hITEM NO.1

Court No.5

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29641/2009

(From the judgement and order dated 06/08/2009 in FAO No.123/2006 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PANKAJ MAHAJAN

Petitioner(s)

VERSUS

DIMPLE @ KAJAL

Respondent(s)

(With appln(s) for exemption from filing additional documents and
under Section 24 of Hindu Marriage Act and office report)

Date: 21/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s) Mr. Nidhesh Gupta, Sr. Adv.
Mr. Tarun Gupta, Adv.
Ms. S. Janani, Adv.

For Respondent(s) Mr. B.K.Satija, Adv.
Mr. H.D. Talwani, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties at length.

Arguments concluded.

Judgment reserved.

(DEEPAK MANSUKHANI)
Court Master

(SAVITA SAINANI)
Court Master